F.No. CBEC-10C13(12)/1/2016-Ad.II B  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  

****  

North Block  
New Delhi, the 29th September, 2016  

To  

All Principal Chief Commissioners/Chief Commissioners/Directors General,  
Customs and Central Excise/Directorate under Central Board of Excise and  
Customs.  

Subject: Criticism of the Government and its Policies.  

Sir/Madam,  

Recognition of Service Associations/Federations is governed by the Central  
Civil Services (Recognition of Service Associations) Rules, 1993 [CCS(RSA) Rules,  
1993] vide OM No. 2/10/80-JCA dated 9th November, 1993 and instructions issued by  
the Government from time to time. The primary objective of the service associations  
is to promote common service interest of its members.  

2. As per CCS(RSA) Rules, 1993, the service associations shall not do any act or  
assist in the doing of any act which, if done by a Government servant, would  
contravene any of the provisions of the Central Civil Services (Conduct) Rules, 1964.  

3. Rule 9 of CCS (Conduct) Rules, 1964 reads as follows:  

"9. Criticism of Government  

No Government servant shall, in any radio broadcast, telecast through any  
electronic media or in any document published in his own name or  
anonymously, pseudonymously or in the name of any other person or in  
any communication to the press or in any public utterance, make any  
statement of fact or opinion—  

(i) which has the effect of an adverse criticism of any current or recent  
policy or action of the Central Government or a State Government:  

Provided that in the case of any Government servant included in any  
category of Government servants specified in the second proviso to  
sub-rule (3) of rule 1, nothing contained in this clause shall apply to  
bona-fide expression of views by him as an office-bearer of a trade  
union or association of Government servants for the purpose of  
safeguarding the conditions of service of such Government servants  
or for securing an improvement thereof; or  

A. L. Q...
(ii) which is capable of embarrassing the relations between the Central Government and the Government of any State; or

(iii) which is capable of embarrassing the relations between the Central Government and the Government of any foreign State;

Provided that nothing in this rule shall apply to any statements made or views expressed by a Government servant in his official capacity or in the due performance of the duties assigned to him."

4. Of late, it has been noticed that some Associations/Federations have commented adversely on the Government and its policies. It may be brought to the notice of all Associations/Federations that if anyone indulges in criticism of the Government and its policies, appropriate action (including disciplinary action) shall be taken under Rule 9 of the Central Civil Services (Conduct) Rules, 1964.

5. Further, recognized service associations/federations are entitled for certain benefits such as correspondence and meetings with the head of the administrative departments; provision of accommodation for the association subject to availability; facility of special casual leave up to 20 days in a year to the office bearers of the associations; payment of T.A/D.A for attending officially sponsored meetings etc. In the case of service associations/federations who are not recognized or whose recognition has expired, office bearers of such associations/ federations shall not be entitled for these benefits. A list of the associations/federations recognized as on date is annexed to this letter. Therefore, all the field formations are directed to ensure that the benefits as stipulated in the rules are extended to the office bearers of only such associations/federations which are recognized.

Yours faithfully,

Encl. As above:

(A. K. Qasim)
Director

Copy to: Web Manager, Directorate General of Systems and Data Management for uploading the letter on the CBEC website.
<table>
<thead>
<tr>
<th>S.No</th>
<th>Name of the Association</th>
<th>Category of Staff</th>
<th>Remarks</th>
<th>Officer of Association</th>
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<tbody>
<tr>
<td>1.</td>
<td>All India Narcotics Department</td>
<td>R.G. Gen., President</td>
<td>(SG/SM)</td>
<td>Mr. B.D. Surjeet, General</td>
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<td>2.</td>
<td>All India Customs and Central Excise</td>
<td>Officers Group C, Officers</td>
<td></td>
<td>Mr. Sanjay Kumar Roy, General</td>
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<td>3.</td>
<td>All India Customs, Excise and Central Excise</td>
<td>C.G. General Excise</td>
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<td>Mr. S. Kumar, General</td>
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<td>4.</td>
<td>All India Customs, Excise and Central Excise</td>
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<td>Mr. A. Kumar, General</td>
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<td>5.</td>
<td>All India Customs, Excise and Central Excise</td>
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<td>Mr. B. Kumar, General</td>
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<td>6.</td>
<td>Central Excise and Revenue Chemist</td>
<td>Secretory General</td>
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<td>Mr. C.R. Technical, Secretory</td>
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<td>7.</td>
<td>All India Association of Customs Officers</td>
<td>Secretary General</td>
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<td>Mr. C.R. Technical, Secretory</td>
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<td>8.</td>
<td>All India Federation of Customs Officers</td>
<td>Secretary General</td>
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<td>Mr. S. Kumar, General</td>
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<td>9.</td>
<td>Service Tax and Central Excise</td>
<td>Secretary General</td>
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<td>Mr. C.R. Technical, Secretory</td>
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<td>10.</td>
<td>All India Customs, Excise and Central Excise</td>
<td>Secretary General</td>
<td></td>
<td>Mr. C.R. Technical, Secretory</td>
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</tbody>
</table>

**List of Recognised Associations/Frontations Under CEC**

- Officers of Federation, C.R. Technical, Secretory
- Service Tax and Central Excise
- All India Central Excise and Central Excise
- All India Federation of Customs Officers
- All India Customs, Excise and Central Excise
- All India Customs, Excise and Central Excise
<table>
<thead>
<tr>
<th>Remarks</th>
<th>General</th>
<th>11. All India Narcotics Group C.</th>
<th>12. All India Narcotics Executive Officers.</th>
<th>13. All India Federation of Customs Officers' Association.</th>
<th>14. All India Association of Central Excise Officers.</th>
<th>15. All India Customs Preventive Officers' Association.</th>
</tr>
</thead>
<tbody>
<tr>
<td>Category of Staff</td>
<td>Inspectors (Preventive)</td>
<td>President</td>
<td>D. Phalchanaya</td>
<td>Secretory</td>
<td>Secretary</td>
<td>General</td>
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<td>Proposal</td>
<td>Recognition passed on 30.03.2011</td>
<td>Superintendent of Customs</td>
<td>Rakesh Caur</td>
<td>Secretary</td>
<td>Secretary</td>
<td>General</td>
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<td></td>
<td>Proposal</td>
<td>Superintendent of Central Excise</td>
<td>Executive Officers</td>
<td>Naohades</td>
<td>President</td>
<td>D.</td>
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<td></td>
<td>Proposal</td>
<td>Superintendent</td>
<td>Central Excise</td>
<td>Executive</td>
<td>Secretary</td>
<td>General</td>
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<tr>
<td></td>
<td>Proposal</td>
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<td>Superintendent of Central Excise</td>
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<td>Secretary</td>
<td>General</td>
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<td>Proposal</td>
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<td>Central Excise</td>
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<td>General</td>
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<td></td>
<td>Proposal</td>
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<td>Secretary</td>
<td>General</td>
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<td></td>
<td>Proposal</td>
<td>Recognition passed on 28.12.2010</td>
<td>Group D, Staff</td>
<td>Narcotics</td>
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<td>General</td>
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<td></td>
<td>Proposal</td>
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<td>Superintendent of Central Excise</td>
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<td>Secretary</td>
<td>General</td>
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